

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 209/TT/2023

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for assets under “Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal Part-A2”.
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 20 others
- Parties Present** : Ms. Supriya Singh, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri B.B. Rath, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

The representative of the Petitioner made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under “Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal Part-A2”:

Asset-1: 3x80 MVAR Switchable line reactor for 765 kV S/C Gaya-Balia Transmission line along with associated bays at Gaya Sub-station;

Asset-II: 3x80 MVAR Switchable line reactor for 765 kV S/C Ranchi-Dharamjaygarh Transmission line used as Bus reactor along with associated bays at Ranchi Sub-station.

- b. The transmission tariff in respect of other assets under the transmission project is claimed in Petition No. 450/TT/2014, Petition No. 273/TT/2015, Petition No. 223/TT/2016 and Petition No.33/TT/2019.
- c. The Commission vide order dated 26.2.2016 in Petition No. 450/TT/2014 disallowed the time over-run of 135 days and 117 days in the case of Asset-1 and Asset-2 respectively and directed the Petitioner to justify the reasons for the time overrun of



the said assets during the time of truing-up. Accordingly, the reasons for the time over-run have been submitted in the instant petition.

- d. The summary of reasons for the time overrun in respect of Asset-1 and Asset-2 are as follows:

Asset-1

- i. Delay due to corresponding delay in 400 kV D/C Maithon-Gaya Transmission Line and 400 kV D/C Koderma-Gaya Transmission Line.
- ii. Completion of 400 kV D/C Maithon-Gaya Transmission Line and 400 kV D/C Koderma-Gaya Transmission Line and removal of interim arrangement.
- iii. Charging of Gaya-Balia Transmission Line at 765 kV level.

Asset-2

- i. Delay in commissioning of 765 kV S/C Ranchi-Dharamjaygarh Transmission Line.

2. After hearing the representative of the Petitioner, the Commission directed the Respondents to file their replies by 20.11.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 8.12.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time would be granted.

3. The matter will be listed for final hearing on 15.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

